4023

f [Unemployed Engineers and Doctc..; in the Country

•541. SHRI P. N. RAJABHOJ: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the number of unemployed engineers and doctors in the country at present?]

श्रम उपमंत्री (श्री ग्राधिय धर्नाः):
नियोजन कार्यालयों के चालू रजिस्टरों में
३० जून, १६५७ को ५३६ इंजीनियरों ग्रीर
२०५ डाक्टरों के नाम दर्ज थे। ttT
HE DEPUTY MINISTER OF LABOUR (SHRI
ABID ALI): There were 536 engineers and 205
doctors on the Live Registers of Employment
Exchanges on the 30th June, 1957.]

श्री पी० एन० राज्यभोज : क्या में पूछ सकता हूं कि ग्राज भारत को कितने अधिक डाक्टरों तथा इंजीनियरों की ग्राव-स्पकता है ?

श्री ग्राबिट श्रली: हां, काफी ग्राव-श्यकता है। इनमें से ज्यादातर लोग इसी साल कालेजों से पास हुये थे ग्रीर उन्होंने ग्रपने नाम इम्पलायमेंट एक्सचेंज में दाखिल कर दिये हैं। तो ऐसे लोगों की फेहरिस्त मिनिस्ट्रीज को भेज दी जाती है, ताकि उनको

काम पर लगा दिया जाय । SH RI M. VALIULLA: How is it that when we want more doctors and engineers, still there are so many unemployed?

SHRI ABID ALI: I could not follow.

[ M. VALIULLA: We want more d id more engineers, but still there are more wanting employment.

1 ABID ALI: have replied to.

.1 SAVITRY DEVI NIGAM:
Is the hon. Minister quite sure that all
J.octors and engineers That is what I
have only
p is year?

भी अप्रविश्वासी: यह तो स्टेटमेंट से जाहिर है।

] English translation.

Da. R. B. GOUR: Is it a fact that these engineers or doctors are appointed to suitable jobs that suit their degrees, or has it also been brought to the notice that an engineer has been appointed in a particular State as a panchayat officer?

SHRI ABID ALI: That does not arise out of this question.

MR. DEPUTY CHAIRMAN: Put a separate question.

MULTI-STOREYED OFFICE BUILDING FOR THE OMPTROLLER AND AUDITOR GENERAL OF NDIA, NEW DELHI

- , \*542. SHRI R. U. AGNIBHOJ: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to pages 9 and 10 of his Ministry's Report for the year 1956-57 and state:
- (a) when the new building for the Office of the Comptroller and Auditor-General of India was completed;
- (b) whether the building has been occupied by that Office and if so, when it was occupied; and
- (c) if the answer to part (b) be in the negative;
  - (i) what are the reasons for which that office has not occupied the building so far; and
  - (ii) whether Government are paying any rent for the buildings at present occupied by the Office of the Comptroller and Auditor-General of India; if so, how much; and
- (d) what will be the approximate rent of the new building if it is let out?

THE DEPUTY MINISTER OF HOUSING AND SUPPLY L K. CHANDA):
(a) The building is not yet complete in al!

- (b) No, Sir.
- (c) (i) The building is not complete in all respects.

- (ii) The rent payable has not been fixed so far.
- (d) About Rs. 12,000 per mensem.

PRICF PREFERENCE GRANTED TO INDIGENOUS **PRODUCERS** 

- \*543. SHRI DEOKINANDAN NARA-YAN: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) how much price preference was granted to indigenous producers while for purchasing stores Government requirements in the year 1956-57; and
- (b) whether any relaxation was allowed in quality also and if so, to what extent?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY): (a) The price preference allowed varies in individual cases and depends on the merits of each case. It is generally of the order of 5 to 25 per cent.; but in some special cases where circumstances so warrant, price perference even upto 50 per cent, or more has been

(b) Relaxation in quality, where justified provided such relaxation does not prejudice the functional utility of the store and its enduse, has been allowed from time to time.

SHRI DEOKINANDAN NARAYAN: Mav I know, Sir, the excess amount Government was required to spend on this account this vear. 1956-57?

SHRI K. C. REDDY: It is a matter for calculation or compilation and 1 shall try to get that information and pass it on to the Member.

SHRI DEOKINANDAN NARAYAN: May I know, Sir, the main indigenous articles given preference and to what extent preference in prices is given to these articles?

SHRI K. C. REDDY: I have got a list of 99 items. It will take a long time to read them ----

MR. DEPUTY CHAIRMAN: It is not necessary.

SHRI K. C. REDDY: I will place it on the Table of the House-the items as well as the percentage of price preference granted.

to Questions

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, how much more money has been paid in order to make hand-made paper?

SHRI K. C. REDDY: I would suggest the hon. Member may put a separate question.

SHRI MAHESWAR NAIK: May I know what are the considerations under which the preference prices are paid, instead of the price prevailing in the country?

SHRI K. C. REDDY: I did not follow.

SHRI MAHESWAR NAIK: What are the considerations under which the preference prices are paid to the producers?

SHRI K. C. REDDY: The main consideration is to encourage indigenous production.

SHRI T. V. KAMALASWAMY: What are the recommendations of the Indian Stores Purchase Committee about the percentage concessions?

SHRI K. C. REDDY: It is the recommendations of the Stores Purchase Committee that we are implementing. I may read one or two sentences from the Stores Purchase Committee's recommendations. The Stores Purchase Committee recommended that Government purchase policy should permit generally a price preference up to 15 per cent, for indigenous products over imported stores. A higher price preference up to 25 per cent, or even more may also be allowed in special cases. The other recommendation was consistent with the requirements of safety, indenting departments should relaxations in standards and in regard to technical limitations of indigenous products.

MR. DEPUTY CHAIRMAN: Next question.